

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

ORIGINAL APPLICATION NO. 632 of 2022

IN THE MATTER OF:

V. K Tyagi.

.....**APPLICANT**

VERSUS

STATE OF UTTARAKHAND & OTHERSRESPONDENTS

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NEW DELHI

DATED: 01.10.2025



(PRADEEP MISRA & DALEEP DHYANI)

Counsel for U.P. Pollution Control Board

138, New Lawyers Chamber,

Supreme Court of India,

New Delhi-110001

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 632 of 2022

IN THE MATTER OF:

V.K. TYAGI

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VERSUS

STATE OF UTTARAKHAND & ORS. RESPONDENTS

STATUS REPORT ON BEHALF OF U.P. POLLUTION
CONTROL BOARD

I, Geetesh Chandra, S/o Shri Rade Shyam Chandra, aged about 47 years, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board, Muzaffarnagar, U.P. do hereby solemnly affirm and state on oath as under:

1. That in the abovenoted capacity am well conversant with the facts and records of the present case, hence am competent to swear this affidavit.
2. That the abovenoted matter came up for hearing on 03.07.2025 when this Hon'ble Tribunal issued the following directions:

"5. The Respondents are directed to take requisite action and file action taken reports giving all requisite details regarding their action plan, remedial measures already taken/required to be taken, the budgetary

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NOTARY
MUZAFFARNAGAR
29 SEP 2025



allocation made/to be made, the timelessness for execution/completion of the work and names of the agencies entrusted with the task of executing the work and names of the agencies entrusted with the task of monitoring the same.

6. Detailed action taken reports may be filed by the Respondents with respect to all relevant aspects as mentioned above within three months.

7. List on 08.10.2025 for further consideration."

3. That in compliance of the said direction present status report is being filed on behalf of U.P. Pollution Control Board.

4. That the Regional Office of U.P. Pollution Control Board has conducted a survey for source mapping and travelling route, and sewage/industrial discharge status in river Solani as well as in River Ban Ganga within the limits of Muzaffarnagar District.

5. That as per the said survey it has been found that no sewage or industrial pollution is being discharged in river Solani during its course in Muzaffarnagar. A copy of such status report is being filed as Annexure-1.

6. That it is further submitted that the Regional Office of U.P. Pollution Control Board at Saharanpur has also informed that as per the record maintained by the office, there is no



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MUZAFFARNAGAR

29 SEP 2025

industries in the catchment area of River Solani in District Saharanpur.

- 7. That the above status report is being submitted for kind consideration of this Hon'ble Tribunal.

NOTARY

NOTARY

[Signature]
DEPONENT

VERIFICATION:

I, do hereby verify that the contents of above affidavit are true and correct to my knowledge derived from official record No part of it is false and nothing material has been concealed therefrom.

VERIFIED ON 29th DAY OF SEPTEMBER, 2025 AT MUZAFFARNAGAR, U.P.

NOTARY

[Signature]
DEPONENT



Gyatesh Chandel
 I, the deponent, have identified myself to the Notary Public, Muzaffarnagar, U.P., by examining the contents of the above affidavit and have read out and explained the contents thereof to the Notary Public, Muzaffarnagar, U.P., who has charged me with the Notary Fee of Rs.
 NOTARY DISTT MUZAFFARNAGAR

Identified by *[Signature]*

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

29 SEP 2025

Status Report in compliance to Hon'ble National Green Tribunal order dated 03.07.2025 in the matter of O.A. No. 632/2022 V.K. Tyagi Vs State of Uttarakhand & Ors.

In reference to the O.A. No. 632/2022 V.K. Tyagi Vs State of Uttarakhand & Ors, order passed by Hon'ble NGT on date 03.07.2025 is as follows :

"3. The question of rejuvenation of river Sonali involves three material aspects as mentioned hereunder:-

(a) Identification and demarcation of its Flood Plain Zone.

(b) Identification and removal of encroachments on its river bed/catchment area

(c) Tapping of drains discharging domestic sewage/industrial effluents in it for ensuring that untreated domestic sewage/industrial effluents is not discharged in it.

4. Even though, this case is pending since the year 2022 but all requisite remedial measures have not been taken and complete action taken reports have not been filed so far.

5. The respondents are directed to take requisite action and file action taken reports giving all requisite details regarding their action plan, remedial measures already taken/required to be taken, the budgetary allocation made/to be made, the timelines for execution/completion of the work and names of the agencies entrusted with the task of executing the work and names of the agencies entrusted with the task of monitoring the same.

6. Detailed action taken reports may be filed by the respondents with respect to all-relevant aspects as mentioned above within three months.

7. List on 08.10.2025 for further consideration.

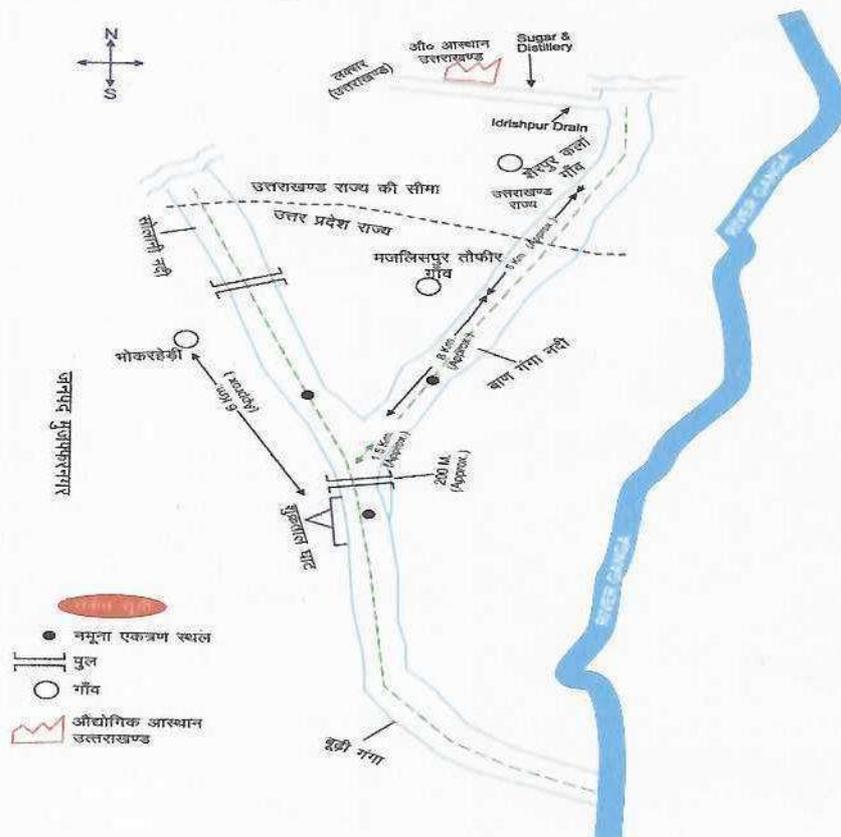
Pratish

Pratish

Major facts about Solani river identified by U.P. Pollution Control Board, Muzaffarnagar while conducting survey of Solani River

The Solani River originates from District Saharanpur (UP) and flows through Roorkee city in Haridwar District of Uttarakhand, then re-enters in district Muzaffarnagar in Uttar Pradesh, reaching the historical and religious city of Shukteerth, where it merges with river Ban Ganga. After originating, the Solani river covers a distance of approximately 145 kms. passing through towns like Biharigarh (UP), Bhagwanpur, Roorkee and Laksar (UK). It is a rain fed river, almost dry during winter but prone to flooding during the monsoon, causing significant damage to low lying areas along its banks. The Solani river has made its basin fertile for agriculture.

Further, in compliance of latest order dated 03.07.2025 passed by the Tribunal, a latest inspection conducted by U.P. Pollution Control Board, Muzaffarnagar on dated 25.09.2025 for source mapping, travelling route and sewage/industrial discharge status in river Solani as well as river Ban Ganga passes through the boundary of district Muzaffarnagar, it is found that **any kind of sewage/industrial discharge through any drain has not fallen into the river Solani in district Muzaffarnagar area.**



Phartunes

Kaulosh

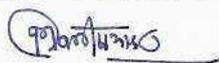
Further, it is to be noted that Original Application No. 495/2023 Mohd. Amjad Vs CPCB with Original Application No. 530/2022 Anuj Kumar Vs State of Uttarakhand & Ors. which is disposed of on dated 20.05.2025. The above cases were related to the water pollution in river Solani and river Ban Ganga originating from District Saharanpur (UP) and District Haridwar (UK) respectively and passing through the District Muzaffarnagar. In compliance to the directions of Hon'ble NGT in the above said cases, the joint committee comprising of CPCB, UPPCB, UKPCB, MoEF&CC, NMCG and District Administration of Uttarakhand & Uttar Pradesh conducted site surveys from Roorkee (Uttarakhand) till their downstream at Shukratal Ghat (Muzaffarnagar). After the confluence of river Ban Ganga and river Solani at Shukratal (Muzaffarnagar), it is known as river Boodhi Ganga. The joint surveys were conducted on dated 14-15 September 2023 and Post-monsoon committee visit on dated 11-12 October, 2023.

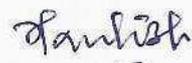
The joint committee, during the survey, inspected several points/villages from where the river Solani passes from Roorkee till its downstream at Shukratal with the final objective to conduct pollution source mapping.

Pollution Source Mapping of River Solani before confluence with River Banganga

The joint committee constituted by Hon'ble Tribunal has conducted various inspections/surveys and given the following conclusions regarding river Solani which is highlighted below :

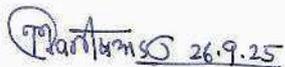
- a) During the survey, the joint committee has noted that the river Solani runs along length of 145 Kms. through Biharigarh, Bhagwanpur, Roorkee, Laksar, City /towns before falling into river Ban Ganga at U/s of Shukratal in Muzaffarnagar. All major cities/towns/ villages discharging their untreated effluent into river Solani falls only under the jurisdiction/area of Uttarakhand (Biharigarh, Bhagwanpur, Roorkee, Laksar area).





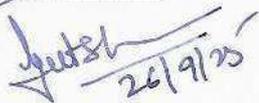
- b) Committee has observed that the river Solani receives discharge of untreated sewage from nearby villages namely Kishanpur, Hasanpur etc. (which falls in Uttarakhand area) and also treated sewage of 33 MLD STP Roorkee.
- c) The water quality of river Solani before confluence of river Ban Ganga is also meeting primary water quality criteria for bathing.
- d) **The committee during survey of the river, did not find any discharge of sewage from any drain going into the river Solani in Muzaffarnagar area.**

The above inspection report is being forward for your kind perusal and further consideration.


(Manceesh Kumar)
J.R.F.


(Kunwar Santosh Kumar)
Asstt. Environment Engineer

~~Regional Officer~~


26/9/25



क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियन्त्रण बोर्ड

2096

33/18 कपिल बिहार, सहारनपुर-247001

पत्रांक : 577/O.A.No-632/वी०के०त्यागी/2025

दिनांक: 26/09/2025

सेवा में,

क्षेत्रीय अधिकारी,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
मुजफ्फरनगर।

विषय:- मा० राष्ट्रीय हरित अधिकरण में योजित ओ०ए० सं०-632/2022 वी० के० त्यागी बनाम स्टेट ऑफ उत्तराखण्ड एण्ड अदर्स में पारित आदेश दिनांक 03.07.2025 के अनुपालन के सम्बन्ध में।

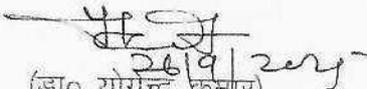
महोदय,

कृपया उपरोक्त विषयक अपने पत्रांक-674/ओ०ए० 632/वी०के०त्यागी/2025

दिनांक-26.09.2025 का संदर्भ ग्रहण करने का कष्ट करें। तत्कम में आप द्वारा चाही गई सूचना के सम्बन्ध में आख्या पत्र के साथ संलग्न कर आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक-उपरोक्तानुसार।

भवदीय,


(डा० योगेन्द्र कुमार)
क्षेत्रीय अधिकारी

मा० राष्ट्रीय हरित अधिकरण में योजित ओ०ए० सं०-632/2022 वी० के० त्यागी बनाम स्टेट ऑफ उत्तराखण्ड एण्ड अदर्स में पारित आदेश दिनांक 03.07.2025 के अनुपालन के सम्बन्ध में।

कृपया उपरोक्त विषयक क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर पत्रांक-674/ओ०ए० 632/वी०के० त्यागी/2025 दिनांक-26.09.2025 के माध्यम से अवगत कराया गया है कि मा० राष्ट्रीय हरित अधिकरण में योजित ओ०ए० सं०-632/2022 वी०के० त्यागी बनाम स्टेट ऑफ उत्तराखण्ड एण्ड अदर्स में पारित आदेश दिनांक 03.07.2025 को आदेश पारित किये गये हैं। प्रश्नगत रिट याचिका में राज्य बोर्ड की ओर से शपथ पत्र दाखिल किया जाना है। उक्त वाद में नियत दिनांक 08.10.2025 है। उक्त वाद श्री वी० के० त्यागी निवासी हरिद्वार उत्तराखण्ड द्वारा रुडकी, जिला-हरिद्वार उत्तराखण्ड में सोलानी नदी की जमीन पर मिलीभगत कर खेती करने व पानी के बहाव को अवरुद्ध करने और पानी को प्रदूषित करने के सम्बन्धी की गयी शिकायत के सदर्स में मा० अधिकरण में दर्ज किया गया है। शपथ पत्र दाखिल किये जाने हेतु क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर राज्य बोर्ड की ओर से अधिवक्ता श्री प्रदीप मिश्रा जी से सम्पर्क किया गया। श्री मिश्रा जी द्वारा सोलानी नदी के उत्तर प्रदेश अन्तर्गत कैचमेन्ट की सूचना उपलब्ध कराये जाने हेतु निर्देशित किया गया है। जनपद सहारनपुर से उक्त नदी के उद्गम होने के दृष्टिगत नदी कैचमेन्ट में स्थित उद्योग एवं नदी में मिलने वाले सीवेज उत्प्रवाह की सूचना अपेक्षित है। तत्क्रम में अवगत कराना है कि उक्त संदर्भित नदी का क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सहारनपुर द्वारा अनुश्रवण का कार्य नहीं किया जाता है। प्रश्नगत प्रकरण के सम्बन्ध में सिचाई विभाग, सहारनपुर से दिनांक-26.09.2025 को दूरभाष के माध्यम से बार्ता की गयी। सिचाई विभाग, सहारनपुर द्वारा अवगत कराया गया कि उक्त नदी शिवालिक की पहाड़ियों से निकलती है, जोकि जनपद-सहारनपुर की तहसील-बैहट से होते हुए उत्तराखण्ड के जनपद हरिद्वार से प्रवाहित होते हुए बाणगंगा में मिलती है। कार्यालय अभिलेखानुसार सोलानी नदी के कैचमेन्ट में स्थित उद्योगों की संख्या चिन्हित नहीं है।

आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रस्तुत हैं।


 (संजय जायसवाल)
 प्रयोगशाला सहायक


 (प्रमादि सामवाल)
 वैज्ञानिक सहायक


 (पवन कुमार)
 अवर अभियंता

क्षेत्रीय अधिकारी गृहोदय
 26/09/2025